

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1199 OF 2018 IN
APPEAL NO. 277 OF 2018

Dated: 25th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Limited

Versus

Maharashtra Electricity Regulatory Commission Anr.

.... **Appellant(s)**

.... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. J.J. Bhatt, Sr. Adv.
Mr. Hemant Singh
Ms. Saumya Singh for R-2

ORDER

Learned senior counsel, Mr. J.J. Bhatt, appearing for the second Respondent submitted that, reply filed by them to the IA fled by the learned counsel appearing for the Appellant for stay may kindly be treated as their reply to the main appeal.

Learned counsel, Ms. Ramni Taneja, appearing for the Appellant prays for three week's time to file her rejoinder to the reply filed by the second Respondent.

Submissions made by the learned senior counsel appearing for the second Respondent and learned counsel appearing for the Appellant, as stated above, are placed on record.

Learned counsel appearing for the Appellant is permitted to file her rejoinder to the reply filed by the second Respondent by 15.11.2018, after duly serving copy to the learned counsel for appearing Respondent.

List the matter on **19.11.2018**, as agreed by the learned counsel appearing for the Appellant and learned senior counsel appearing for the second Respondent.

(S. D. Dubey)
Technical Member
vt/pk

(Justice N. K. Patil)
Judicial Member